

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) No. 173 of 2019

IN THE MATTER OF:

Ramgad Minerals & Mining Ltd.

.....Appellant

Vs.

I.G. Kashinath & Ors.

.....Respondents

With

Company Appeal (AT) No. 174 of 2019

IN THE MATTER OF:

Ramgad Minerals & Mining Ltd.

.....Appellant

Vs.

I.G. Kashinath & Ors.

.....Respondents

Present :

For Appellant: Mr. Arun Sri Kumar, Advocate

O R D E R

23.01.2020 - Shri Arun Sri Kumar, Advocate appearing on behalf of the Appellant submits that the arguing Counsel Shri Nikhil Nayar, Sr. Advocate is out of station. In view of the same, he prays for an adjournment. The matter is adjourned on the specific condition that no further adjournment will be granted and the matter will be heard finally on next date of hearing.

....contd.

List the matter on **12th February, 2020** for 'admission'(after notice).

[Justice Bansi Lal Bhat]
Member (Judicial)

[Justice Venugopal M.]
Member (Judicial)

[Justice Anant Bijay Singh]
Member (Judicial)

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